

S.L. No. 138

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No. 110 of 2025/EZ

In the matter of:

Reetlal Kumar Yadav & Ors.

...Applicants

Versus

State of Jharkhand & Ors.

...Respondents



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Particulars

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1. Copy of the counter affidavit filed on behalf of Respondent no. 10

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2. Copy of the document showing the Applicant was present at the time of inspection and its translated copy

R10/1 8-9

08 JAN 2026

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COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 10 to the Original
Application

I, Sanjay Kumar Roy, son of Shri Tapan Kumar Roy, aged about 40 years, residing at 124, Dudhimati, Kodarma - 825 410, do hereby solemnly affirm and state on oath as follows:

1. That I am the authorized signatory and constituted attorney of the Respondent No. 10 in the present Original Application. I am, therefore, well acquainted with the facts and circumstances of the present case and am competent to swear this affidavit.

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2. That I have read and understood the contents of the Original Application filed by the Applicants. All allegations made therein are denied. That I have gone through the contents of the Original Application filed by the applicants. I deny each and every allegation, insinuation, and averment made against me in the said application as false, baseless, frivolous, vexatious, and made with ulterior motives.
3. That the mining lease in question, pertaining to an area of 1.70 acres in Plots No.1818/P and 1820/P under Khata No.51 & 71 at Village Medho Chaparkha, District Giridih, was legally and validly transferred to the respondent no. 10 by the erstwhile leaseholders, M/s Langta Baba Stone Mines, vide a registered Deed of Transfer of Mining Lease dated 17.12.2022.
4. That the said transfer was carried out only after obtaining due and requisite permission from the competent authority, i.e., the State Government, vide order dated 22.10.2022, communicated under Letter No.999/M dated 29.10.2022 of the District Mining Officer, Giridih. The transfer is in complete compliance with the provisions of the relevant mining laws and regulations. There are no violations of any rules and regulations by the answering respondent in any manner whatsoever.
5. That the mining operations being carried out by the respondent no. 10 are strictly within the leased area of 1.70 acres and are conducted under a valid mining lease. All necessary consents and clearances, as required under law, have been duly obtained. The allegations of illegal



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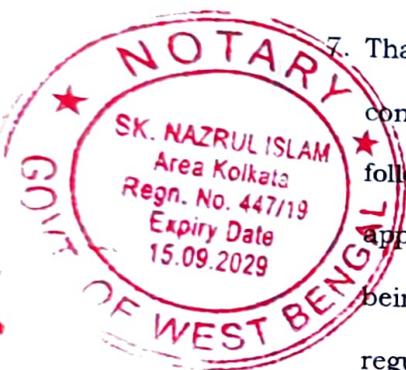
mining, encroachment beyond the leased area, or mining on Plot No.1819 are categorically denied as utterly false. The answering respondent craves leave to refer to the documents at the time of hearing, if necessary.

6. That the assertions made by the applicants regarding the proximity of settlements, water bodies, educational institutions, religious places, and other structures are false, misleading, and not reflective of the actual ground situation as verified and approved by the competent authorities before grant and transfer of the lease. The answering respondent is well compliant with all the regulations.

7. That the mandatory procedures, including obtaining consent from the concerned raiyats, as alleged to have been violated, were in fact duly followed. The mining plan and environmental clearances have been approved by the concerned statutory authorities. The operations are being carried out in conformity with all environmental norms and regulations.

8. That the allegations of causing severe environmental damage, pollution, and structural damage to any houses are denied. The mining operations employ scientific and controlled methods, and necessary precautions are taken to mitigate any environmental or societal impact, in compliance with the conditions of the lease and pollution control regulations.

9. That the applicants have made repeated and frivolous representations to various authorities with the sole intention of harassing and stalling



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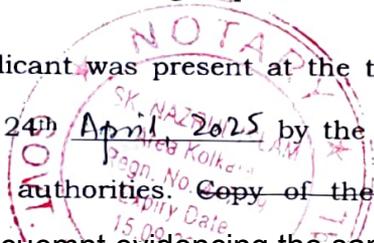
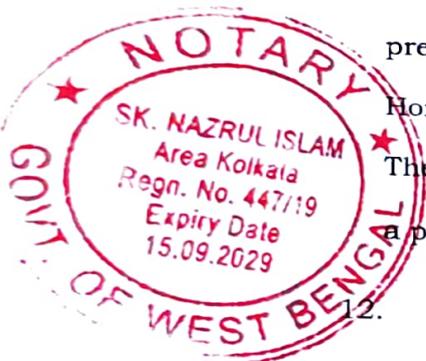
lawful mining activities. The local administration has, upon due verification, found no merit in their complaints. The respondent no. 10 craves leave to refer to the committee report at the time of hearing, if necessary.

10. That the allegation of lodging false criminal cases against the villagers, specifically referring to Jamua P.S. Case No.406/2023, is denied. The said FIR was lodged based on specific complaints and after due inquiry by the police into alleged offences, and not at my instance or in any connivance as falsely alleged.

11. That the respondent no. 10 is a law-abiding citizen and have undertaken mining operations with all due legal permissions. The present application is a malafide attempt to misuse the process of the Hon'ble Tribunal to pressurize and stop legitimate business activities. The Applicant has criminal antecedents and the present application is a ploy to blackmail the answering respondent herein.

12. That the Applicant was present at the time of inspection that was carried out on 24th April, 2025 by the committee constituted by the respondent authorities. ~~Copy of the committee report is~~ Copy of the said document evidencing the same is annexed hereto and marked with letter R10/1.

13. That the reliefs sought by the applicants are wholly unjustified, without any basis in law or fact, and are liable to be rejected. The respondent no. 10 prays that the Hon'ble Tribunal may be pleased to dismiss the Original Application with exemplary costs.



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14. That I respectfully crave leave of this Hon'ble Tribunal to file an additional affidavit or documents as may be required during the course of the proceedings.

15. That the statements made in paragraph nos. 1 to 10 hereinabove are true and correct to my personal knowledge and belief, and no part of it is false or misleading and the rest thereof are my humble submissions before this Hon'ble Tribunal.

Sanjay K Roy
DEPONENT

Identified by me

Amrita Pandey
Advocate

P/747/2009



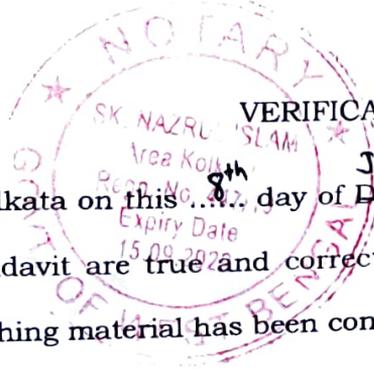
Solely Affirmed and
Declared before me on the
Identification of the Advocate

[Signature]
Notary

SK Nazrul Islam
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutta

08 JAN 2026

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VERIFICATION

Verified at Kolkata on this ^{8th} day of ^{January} December, 2026, that the contents of the above affidavit are true and correct to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

Soujoy us Roy
DEPONENT



आज दिनांक 24/04/2025 रि. गुलवाट का

मौजा: मेढो चपरवा भाग 70 पहा. कार्ट 701820 एच
 1818 में खेत पर लिज जारी का जॉच केलिए
 जिला उ- लॉज आगी, लंपाय आगी, मानस (लिपीक)
 व्योमान रामगुज, रंजन कुमार खे (ऑपरेट) खेत
 पर मौजूद थे। साथ में ग्राम कमसय लोग
 जिला नाक शर प्रकाट है। रिलाल्य कुमार पाद
 पिता अजित महारा, आरवण्ड बुध कोव के सचीव
 रंजीत कुमार गंडेय, नरदलाल के पिता दोहन महारा
 वालुदेय के पिता (कां सुरन महारा) सभी ग्रामीण
 खेत पर मौजूद थे (उनके साथ) मापी कार्य
 किया गया।

उपस्थित ग्रामीणों का एलाबत

Kanjeet Kumar mandal
24/04/2025

Rattal kr Yadav. (शिकायतकर्ता)
24/04/2025

~~MS~~
~~24/04/2025~~
~~अ. अ. अ.~~
~~अ. अ. अ.~~

[Signature]

[Signature]
 24/04/2025
 अ. अ. अ.
 अ. अ. अ.



Translated copy

Today, April 24, 2025, Thursday, Mouza Medho, Chaprarkho, Thana No. 481, Plot No. 1820, and 1818, for inspection at the location, the District Land Acquisition Circle Amin; the clerk - Vyokant Ramanuj, and Ranjan Kumar Sarva (Operator) were present at the location of the inspection.

Along with them were the villagers of local area, whose names are as follows: Rital Kumar Yadav son of Arjun Mahato, Ranjeet Kumar Mandal son of Arkhand Bhum, Rohan Mahato son of Nandlal, and Nasudev Deka (all villagers were present at the site). The measurement work was carried out in their presence.

Sd/-

Signatures of the present villagers

Sd/-

Amin